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SUB-SECTION (ii))

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE

NOTIFICATION NO. 13 /(2004-2009)
NEW DELHI DATED THE 31st DECEMBER , 2004

S.O.(E) In exercise of powers conferred by Section 5 of the Foreign Trade (Development & Regulation) Act, 1992 (No.22 of 1992) read with Paragraph 2.1 and 2.29 of the Foreign Trade Policy, 2004-2009, the Central Government hereby makes the following amendments in the Table A of Schedule 2 of ITC(HS) Classifications of Export and Import items, 2004-2009:-

The entry at Sl. No.2 of Table-A under heading “ Goods Falling in More than One Chapter of ITC (HS) Classification” may be deleted with effect from January 01, 2005.

2. This issues in Public interest.

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(K.T. CHACKO)
DIRECTOR GENERAL OF FOREIGN TRADE
AND EX- OFFICIO ADDITIONAL SECRETARY TO THE GOVT OF INDIA

(Issued from F.No. 01/91/171/47/AM04/PC-III)

Copy to all concerned .

(A.K. Srivastava)
DY. DIRECTOR GENERAL OF FOREIGN TRADE

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